

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 773 of 1993

DATE OF JUDGMENT: 6th August, 1993

BETWEEN:

Mr. TPVK Nagendra Rao ..

Applicant

AND

1. Thoulka Pradesha,
Hyderabad.

2. Mr. V. Appala Chari,
Inspector of Income Tax Office,
o/o the DIT (Inv), Hyderabad.

.. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. G. Gopala Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N. R. Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman
Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

The applicant is now working as Income Tax Inspector at Vijayawada. This OA is filed seeking a direction to the 1st respondent to transfer the applicant to Warangal in the vacancy that would arise on the retirement on superannuation of one of the Income Tax Inspectors working at Warangal on 30.9.1993 or in any vacancy that may arise earlier. The other prayer praying for quashing the transfer of the 2nd respondent as per the proceedings dated 29.4.1993 to Warangal is not pressed.

contd....

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2. After hearing the contentions for the applicant and the Standing Counsel for the respondents, we feel that it is just and proper to observe that the applicant has to approach the 1st respondent in regard to the relief of transfer to Warangal in the next vacancy and on making such a representation, the 1st respondent ^{has} naturally ~~has~~ to consider the same and no further order is necessary in this OA. The OA is accordingly disposed of at the admission stage. No costs.

(Dictated in the open Court).

P. T. Thiruengadam

(P.T. THIRUVENGADAM)
Member (Admn.)

V. Neeladri Rao
Vice Chairman

Dated: 6th August, 1993.

S/198/83
Deputy Registrar (J)

vsn

To

1. The Chief Commissioner of Income Tax, A.P. Hyderabad.
2. One copy to Mr. G. Gopala Rao, Advocate, 16-10-27/105/8 Upstairs, Municipal Colony, Malakpet, Hyderabad.
3. One copy to Mr. N. R. Devraj, Sr. CGS/CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pmm.

22-8-93
P.M. 10.63

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 6-8-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No. 773/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

